

an important landmark in the history of the Indian Navy.

32. A survey of our internal and external affairs must inevitably include a reference to the legislative and other business which will come up before you.

33. The estimates of receipts and expenditure of the Government of India for the next financial year 1969-70 will be presented to you for consideration shortly.

34. Government propose to bring before Parliament the following legislative measures during the current session:—

(a) Bills to replace the existing Ordinances :

- (i) The Limitation (Amendment) Ordinance, 1968.
- (ii) The (Public Wakfs (Extension of Limitation) Amendment Ordinance, 1968.
- (iii) The Customs (Amendment) Ordinance, 1969.
- (iv) The Payment of Bonus (Amendment) Ordinance, 1969.

(b) New Bills:

- (i) Bill to provide Statutory Basis for the Machinery of Joint Consultation and Compulsory Arbitration for Central Government Employees.
- (ii) The Indian Council of Agricultural Research Bill, 1969.
- (iii) The Essential Commodities (Amendment) Bill, 1969.
- (iv) The Tea (Amendment) Bill 1969.
- (v) The Prevention of Water Pollution Bill 1969.
- (vi) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1969.
- (vii) Bill to extend certain Central Labour Acts to the State of Jammu & Kashmir.

CONSTITUTION (22nd Prodt.) BILL

35. I should now like to conclude this Address by recalling that this year we celebrate Gandhiji's birth centenary. Many ideas, emotions and images rise to one's mind and the whole panorama of the history of our country unfolds itself. We are inheritors of a great heritage. Our country is rich in resources. Our people are skilled craftsmen. Our scientists and technologists are some of the best which any country could boast of. While we can argue with one another within the limits of reason and rationality about the best means and methods to adopted for reconstructing our society, we can all unite in a purposive effort to build the India of Gandhiji's dreams and to endeavour to wipe every tear from every eye. Only thus shall we be able to serve the common people and fulfil the pledges of the founding father of this great Republic. I wish your labours all success.

12.32 hrs.

FOREIGN MARRIAGE BILL.

(i) Report of Joint Committee

SHRI VIKRAM CHAND MAHAJAN (Chamba) : Sir, I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill to make provision relating to marriages of citizens of India outside India.

(ii) Evidence before Joint Committee

SHRI VIKRAM CHAND MAHAJAN Sir, I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill to make provision relating to marriages of citizens of India outside India.

12.33 hrs.

CONSTITUTION (TWENTY-SECOND AMENDMENT) BILL

Extension of time for presentation of Report of Joint Committee

SHRI SHANTILAL SHAH (Bombay-North-West) : Sir, I bag to move :—

“That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, up to the 12th March, 1969.”

Mr. SPEAKER : The question is :

"That this House do extend the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, up to the 12th March, 1969."

*The motion was adopted.*

12.34 hrs.

#### REVOCATION OF PROCLAMATION IN RELATION TO PUNJAB

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, I beg to lay on the Table a copy of the Proclamation issued by the President on the 17th February, 1969, revoking the Proclamation issued by him on the 23rd August, 1968, in relation to the State of Punjab, published in Notification No. G. S. R. 301 (English version) and G. S. R. 302 (Hindi version) in Gazette of India dated the 17th February, 1969, under clause (3) of article 356 of the Constitution. *Placed in Library. See No. LT-2 69.*

#### OBITUARY REFERENCES

12.35 hrs.

MR. SPEAKER : I have to inform the House of the sad demise of three of our friends, namely, Shri C. N. Annadurai, Shri S. Ramaswamy Naidu and Shri Manikya Lal Varma.

Shri C. N. Annadurai was elected to Fourth Lok Sabha from Madras South constituency during the general elections of 1967. However, after becoming the Chief Minister of Tamil Nadu he was elected to the Tamil Nadu Legislative Council and his seat in Lok Sabha became vacant. He was a highly esteemed and dynamic popular leader. I had the pleasure of meeting him on the 17th January, a few days before his death. I was with him for nearly half an hour chatting in his own house. I never thought, I never dreamt, that his end was so near that within a few days we would miss him and miss him for ever. He was so cheerful, talking about so many things. I did suggest to him that he should change his house. So many things we did discuss about national matters also. He was so

good, so cheerful, and I could not believe it when I heard that he was seriously ill and he died ultimately on the 3rd February. He was a great and respected leader in Madras, a very charming person, very kind, very humble, and such a leader we miss ! I am really very unhappy about the sudden demise of a great leader like Shri Annadurai.

Shri S. Ramaswamy Naidu was a Member of the Provisional Parliament during the years 1950-1952. He passed away in his home town, Semkalanachapuram, on the 9th January, 1969, at the age of 68.

Shri Manikya Lal Varma was a Member of the Constituent Assembly of India, Provisional Parliament, First, Second and Third Lok Sabha during the years 1947-1967. He passed away at Udaipur on the 24th January, 1969, at the age of 71.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

THE PRIME MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : May I join you in expressing our sentiments of deep sorrow at the passing away of Shri Annadurai, Shri S. Ramaswamy Naidu and Shri Manikya Lal Varma ?

I had occasion to pay public tribute to the memory of Shri Annadurai in Madras. As you yourself have reminded us, he has served this Parliament as a distinguished Member of the other House and but for the call of his Party in Tamil Nadu, he would have been a Member of this House.

Since the last General Elections, we have had governments of varying hues and political persuasions in different States. This has naturally posed fresh challenges to our federal system. As Chief Minister of Tamil Nadu, Shri Annadurai made notable contribution to the evolution of healthy relations between the Centre and the States. We shall miss his wise counsel in the National Development Council and in the Chief Ministers Conference as well as on other occasions. Shri Annadurai was a statesman